

GOVERNMENT OF TELANGANA

NOTIFICATION NO. 59/2022-RC, DATED 16-04-2022

Applications are invited for appointment to Thirteen (13) posts of District Judge (Entry Level), carrying the scale of pay of Rs.51,550-1230-58,930-1380-63,070 (as per the Revised Pay Scales as on 01.01.2006) by Direct Recruitment in the Telangana State Judicial Service, in the following manner.

ABSTRACT OF VACANCIES

Open Competition	=	7(3W)
Socially and Educationally Backward Class (A)(W)	=	1(W)
Socially and Educationally Backward Class (B)(W)	=	1(W)
Socially and Educationally Backward Class (C)	=	1
Scheduled Castes	=	2(1W)
Scheduled Tribes (W)	=	1(W)
TOTAL	=	13(7W)

The recruitment to the said posts shall be made in accordance with the Telangana State Judicial (Service and Cadre) Rules, 2017.

Eligibility:

The applicant for the above said post shall be,

- (a) A practising Advocate for not less than 7 years as on the date of publication of the advertisement in the news papers i.e.on 16.04.2022.

Note: Full time salaried Law Officer in the employment of the Central Government or State Government or any Public Corporation or Body constituted by statute, shall not be eligible.

- (b) A person who has completed 35 years of age and not completed 45 years of age as on the 1st day of the month in which the notification inviting applications for appointment is published in the news papers i.e. on

01.04.2022[Upper age limit is relaxed by 3 years in respect of the applicants belonging to the Scheduled Castes, the Scheduled Tribes and Backward Classes (nomenclature modified as “**Socially and Educationally Backward Class**”)].

(c) A person having good character, and is free from any infirmity, which renders him/her, unfit for such appointment.

No person shall be eligible for appointment to the category if:

- i) He/She is not a citizen of India;
- ii) He/She is dismissed from service by any High Court;
- iii) He/She has been convicted of an offence involving moral turpitude;
- iv) He/She is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission from appearing for examinations or selections conducted by it;
- v) He/She directly or indirectly influences the recruitment authority by any means for his/her candidature;
- vi) He has more than one wife living;
- vii) She marries knowingly a person having a wife; and
- viii) He/She is arrested in connection with any crime involving moral turpitude and concerned with the same.

RESERVATION :

The recruitment shall be subject to the Rule of reservation in favour of the candidates belonging to S.Cs., S.Ts., B.Cs., Women and Physically Handicapped {Orthopaedically Handicapped (lower portion of the body)} as per the Telangana State Judicial (Service and Cadre) Rules, 2017.

The High Court for the State of Telangana reserves the right either to increase or decrease the number of vacancies after issuance of the Notification or may also cancel the Notification at any stage, if the situation warrants.

SCHEME OF EXAMINATION, MINIMUM MARKS AND SYLLABUS:

For the purpose of short listing the candidates, the High Court for the State of Telangana may, if necessary, hold a Screening Test comprising of multiple choice objective type questions, and call upon the candidates in the ratio of 1:10 of the available vacancies, who have secured 40% and above marks in the Screening Test, for a written examination. If there are more than one candidate who have secured identical marks in the screening test, all such candidates shall be called for the written examination.

The marks obtained in the screening test shall not be added to the marks obtained in the written examination and they shall not be counted for determining final order of merit of the candidates, as the screening test is meant for short-listing the candidates.

Written Examination:

Written Examination consisting of the following three (3) papers will be held.

- i) Civil Law,
- ii) Criminal Law and
- iii) English (Translation, Essay Writing and Grammar Vocabulary). The translation test shall be for 30 marks, the essay writing for 40 marks and the grammar vocabulary test shall be for 30 marks; and the essay writing test shall be on Legal subjects only. Translation has to be made from English language to either Hindi or Telugu language only. A candidate must qualify in Paper iii (English) by securing 40% qualifying marks. The marks secured in Paper iii are not counted to determine merit.

Each paper shall carry 100 marks. The duration of each paper is three (3) hours.

The questions in the examinations shall be answered only in English (except translation test).

Minimum Marks to be secured in the Written Examination to qualify for Viva Voce:

The candidate applying for being appointed under direct recruitment who secures not less than 60% of marks in Papers i and ii each in the written examination shall be eligible for Viva Voce carrying 50 marks.

The Scheduled Castes and Scheduled Tribes candidates who secure not less than 50% marks in Papers i and ii each in the written examination shall be eligible for the Viva Voce carrying 50 marks.

From among the candidates qualified and eligible, the High Court shall call the candidates for Viva Voce in the ratio of 1:3 proportionate to the vacancies notified.

Further, if more than one candidate secures same cut off marks, all such candidates shall be called upon to appear for Viva Voce.

The selection of the candidates is based on the aggregate marks obtained in written examination (only in paper – (i) and paper – (ii)) and Viva Voce.

Viva Voce:

Viva Voce shall carry 50 marks. Any candidate who remains absent for the Viva Voce shall be deemed to have been disqualified for selection.

The object of the Viva Voce is to assess the suitability of the candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like of the candidate.

In the selection process, the proficiency and knowledge of applicants will be tested in the following,

Constitution and Civil Laws:

- 1) Code of Civil Procedure, 1908
- 2) Indian Evidence Act, 1872
- 3) Land Acquisition Act, 1984 **repealed and renamed 'Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013'.**
- 4) Tenancy Laws including Land Reforms and Ceiling
- 5) Constitution of India and Administrative Law
- 6) Transfer of Property Act, 1882.
- 7) Indian Contract Act, 1872.
- 8) Motor Vehicles Act, 1988
- 9) Specific Relief Act, 1963
- 10) Telangana Prohibition Act, 1995
- 11) Laws on Inheritance, Succession, Marriage, Divorce, Adoption, Guardianship and Custody including incountry and intercountry adoptions.
- 12) Family Courts Act
- 13) Indian Easements Act, 1882.
- 14) Law of Torts.
- 15) Limitation Act, 1963
- 16) Law relating to Intellectual Property.
- 17) Stamps and Registration Act.
- 18) Sale of Goods Act.
- 19) Guardian and Wards Act.
- 20) Indian Trusts Act

Criminal Laws:

- 1) Code of Criminal Procedure, 1973
- 2) Indian Evidence Act, 1872
- 3) Indian Penal Code, 1860.
- 4) Protection of Civil Rights Act, 1955.
- 5) Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- 6) Negotiable Instrument Act, 1881 (Section 138 to 147)
- 7) Narcotic Drugs and Psychotropic Substances Act, 1985
- 8) Prevention of Corruption Act, 1988
- 9) Telangana Excise Act, 1968
- 10) Wild Life Protection Act, 1972.
- 11) Juvenile Justice Act, 1986 (Care and Protection of Children) Act,
- 12) Electricity Act, 2003.
- 13) Protection of Women from Domestic Violence Act, 2005.
- 14) Arms Act, 1959.
- 15) Forest Act, 1989

Fee and mode of payment, address to whom applications to be sent and the last date of receipt of applications:

The applications in the *Proforma* prescribed below, accompanied by a crossed demand draft for Rs.1,000/- (Rupees one thousand only) towards examination fee drawn in favour of the Registrar (Recruitment), High Court for the State of Telangana, Hyderabad, payable at Hyderabad, whereas the applicants belonging to SC and ST categories have to pay only Rs.500/- (Rupees five hundred only) towards examination fee, along with photocopies of certificates attested by a Gazetted Officer in proof of the eligibility, addressed **to the Chief Secretary to Government of Telangana, General Administration, Burugula Rama Krishna Rao Bhavan, 9th Floor, Adarsh Nagar, Hyderabad-500053, should reach the Chief Secretary not later than 5.00 pm on 02.05.2022** with the cover superscribed as “Application for appointment to the post of District Judge (Entry Level) in the Telangana State Judicial Service under Direct Recruitment-2022.”

Proforma application and other details will be available in the website of High Court for the State of Telangana, Hyderabad - **“tshc.gov.in”**.

Note:

Incomplete applications and applications without certificates in proof of the particulars given in the applications and also the applications received after 5.00 pm on 02.05.2022 will be summarily rejected.

The Government is not responsible for any postal /courier delays. No further correspondence will be entertained in this regard.

If any of the candidates suppresses any information/furnishes any false information in his/her application form and the same is detected at any later stage i.e. during the stage of conducting of examinations, selection and appointment to the post, action will be taken against such candidate in accordance with Law.

Mere selection does not confer any right on a candidate and his/her appointment shall be subject to verification of antecedents.

No TA and DA will be paid either for appearing the examinations/Viva Voce or for joining the post.

CHIEF SECRETARY TO GOVERNMENT

APPLICATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL)
IN THE TELANGANA STATE JUDICIAL SERVICE
UNDER DIRECT RECRUITMENT AGAINST
NOTIFICATION NO.59/2022-RC, DATED 16.04.2022

APPLICATION NUMBER:
(FOR OFFICE USE)

Space for affixing the photo
of the applicant, to be
attested by a
Gazetted Officer

HALL TICKET NUMBER:
(FOR OFFICE USE)

(Signature, Name, Designation
and Office Seal of the Gazetted Officer)

APPLICATION FORM

1.	Name of the Applicant as mentioned in the SSC or its equivalent examination. (IN BLOCK LETTERS)	
2.	(a) Parent's Name: (b) Spouse's Name: (if applicable)	
3.	Married/Unmarried	
4.	Nationality:	
5.	Address for communication with District, State and Pin Code:	
6.	Native Place, District and State:	
7.	Telephone/Mobile No.	
8.	E-Mail ID	
9.	Permanent address with District, State and Pin Code:	
10.	Gender (Male/Female/others)	
11.	Class/Category	

12.	Whether the applicant belongs to Physically Handicapped Category , if so, the nature and percentage of disability (Enclose latest medical certificate issued by the Competent Authority).				
13.	Date of Birth (as per SSC or its equivalent examination)			(i) in figures: (ii) in words:	
14.	Age as on 01.04.2022			Years Months Days	
15.	Education Qualifications (Give particulars of all examinations passed commencing from SSC or its equivalent examination) (enclose attested copies of certificates)				
Sl.No.	Name of the Examination	Year of Passing	Class/Division	Percentage of marks obtained	Name of the University/Board/Institution
16.	(a) Whether the candidate pursued any course/ Graduation privately or through distance mode/Open University or evening college. If so, furnish details with academic years.				
	(b) Whether the candidate pursued any post graduation courses including LLM/ML after obtaining BL/LL.B. If so, furnish details with academic years and also mention he/she pursued the said courses in regular college/distance mode/evening college.				
17.	Other qualifications, if any				
18.	(a) Date of enrollment as an Advocate (Enclose copy of enrollment certificate)				
	(b) Standing at the Bar with date as on _____(enclose practice certificate in original issued by the concerned Bar Association).				
	(c) Place of practice				

19.	(a) Particulars of cases handled (Civil & Criminal or both)	
	(b) Cases handled independently during last two years.	
	(c) Cases handled with the Senior during last two years.	
	(d) Specialization in any branch of law.	
	(e) Any other extra qualifications/activities.	
20.	Whether the applicant is employed with State/Central/Public Sector. If so, furnish details.	
21.	Marital Status: a) Whether married or unmarried. b) If married, state whether you have more than one spouse living/you are married to a person having already a spouse living. c) If married, name occupation and address of the spouse.	
22.	Whether the applicant was ever debarred/disqualified or found ineligible for candidature in any previous selections by any Public Authority? If so, furnish details.	
23.	Whether the applicant ever dismissed from service of Central/State Government/ Quasi Government Institution/Government owned company/ Corporation/Local Self Government. If "Yes" furnish details.	
24.	Was any penalty other than what is mentioned above has been imposed on the applicant during his/her service? If yes, furnish details.	
	a) Whether the applicant is involved in any Crime/Criminal Litigation or Civil Litigation? If yes, furnish details.	
	b) Whether the applicant is arrested in connection with any crime involving moral turpitude and concerned with the same.	

	c) Whether the applicant is ever prosecuted or convicted and sentenced in any criminal offense? If "Yes", furnish particulars including the number and year of the case, and name of the Court and the sentence imposed.	
	d) Court cases pending against the applicant (Civil or Criminal)	
25.	Whether the applicant is subjected to any proceedings for professional misconduct by the Bar Council? If so, the out come of the same.	
26.	Identification Marks	(i) (ii)
27.	Whether the applicant is an Income Tax Assessee, If so, give details along with PAN	

DECLARATION BY THE APPLICANT

I hereby declare that the information furnished above and all the statements made in this application are true and correct and complete to the best of my knowledge and belief. I further declare that I possess sound health and active habits; I am free from any bodily defect or infirmity which would render me unfit to work as a District Judge in State Judicial Service; and that my character and antecedents are such that they will not disqualify me from the State Judicial Service.

I have carefully read the contents of the notification, the conditions and instructions stipulated therein, and I hereby undertake to abide by them.

I further declare that I fulfill all the conditions of eligibility prescribed for appointment to the post of District Judge and that the copies of documents enclosed to my application are true copies of the originals kept in my custody. I undertake that in the event of any information furnished by me being found false or incorrect or ineligible being detected before or after the examination/Interview/appointment, I shall be liable to be proceed with, in accordance with Law.

STATION:
DATE:

SIGNATURE OF THE APPLICANT

NOTE: Unsigned applications and applications not properly filled by the applicants, and applications without necessary enclosures are liable to be rejected summarily.

ATTESSTED PHOTO COPIES OF DOCUMENTS TO BE ENCLOSED
(PUT TICK MARK IF ENCLOSED)

- | | |
|--|--------------------------|
| 1. SSC or equivalent examination certification showing the date of birth of the applicant. | <input type="checkbox"/> |
| 2. Caste certificate of the applicant obtained from the Competent Authority. | <input type="checkbox"/> |
| 3. Physically Handicapped Certificate as per Rules, if belongs To PH. | <input type="checkbox"/> |
| 4. BL/LL.B. Degree Certificate. | <input type="checkbox"/> |
| 5. Bar Council Enrollment Certificate. | <input type="checkbox"/> |
| 6. Certificate showing the actual period of Practice (to be Obtained from the Presiding Officer of the Court or President/Secretary of the Bar Association in which he/she Practiced/practicing. | <input type="checkbox"/> |
| 7. (a) List of Cases handled Independently during the last two years. | <input type="checkbox"/> |
| (b) List of cases handled with Seniors during the last two years. | <input type="checkbox"/> |
| 8. Two testimonials from two respectful persons. | <input type="checkbox"/> |
| 9. Filled in hall tickets (Original and Duplicate). | <input type="checkbox"/> |
| 10. List of other documents if any enclosed: | |
| a) | |
| b) | |
| c) | |

**SIGNATURE OF THE APPLICANT
WITH DATE**

ORIGINAL

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD
HALL TICKET – CUM – IDENTITY CARD
WRITTEN EXAMINATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL)
UNDER DIRECT RECRUITMENT

Ref:Recruitment Notification ROC.No.59/2022-RC, dated 16.04.2022

Candidate Name				Affix recent passport size photo, duly attested by the Gazetted Officer
Hall Ticket Number	[For office use]			
Name of the Examination Centre				
Exam Date	Paper	Reporting Time	Examination Time	Signature of the candidate
	Paper i			
	Paper ii			
	Paper iii			

IMPORTANT INSTRUCTIONS TO THE CANDIDATES

1. The candidates should wear face mask while entering the Examination Centre as a preventive measure from spreading of Corona Virus[COVID-19], failing which they will not be allowed into the Examination Centre.
2. Candidates shall produce their Hall Ticket at the entrance of the examination centre and also in the examination hall/room, failing which the candidates will not be allowed to write the examination. The candidates shall sign in the attendance sheet in the examination hall/room.
3. Candidates shall make their own arrangements for safe custody of their articles/things, outside the examination centre.
4. Candidates will not be permitted to enter into the examination hall/room after 10.30 AM for Paper – i and Paper- iii. For Paper -ii, candidates will not be permitted to enter into the examination hall after 2.30 PM.
5. Candidates shall not be allowed to leave the examination hall before 11.00 AM for Paper – i and Paper – iii. For Paper – ii, the candidates shall not be allowed to leave the examination hall before 3.00 PM.
6. Candidates have to write their Hall Ticket number at the space provided on the main answer booklet for each session of the examination i.e Paper – i, Paper – ii and Paper – iii provided to them or else the same will not be evaluated.
7. Answer sheets will not be valued if the candidates writes any irrelevant matter, symbols, religious marks or identification marks on any part of answer sheets, as it amounts to malpractice.
8. Candidates have to write the Question Number in the left margin of the answer papers, otherwise the answer written will not be evaluated.

Example:-

WRONG METHOD

|1)

CORRECT METHOD

1) |

9. Candidates are instructed not to enter into any discussion with other candidates and shall maintain total silence in the examination hall/room.
10. Candidates are permitted to take the Question paper only after completing the duration of examination.
11. No T.A. and D.A. will be paid for attending the examinations.

REGISTRAR GENERAL
F.A.C. REGISTRAR (RECRUITMENT)

DUPLICATE

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD
HALL TICKET – CUM – IDENTITY CARD
WRITTEN EXAMINATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL)
UNDER DIRECT RECRUITMENT

Ref: Recruitment Notification ROC.No.59/2022-RC, dated 16.04.2022

Candidate Name				Affix recent passport size photo, duly attested by the Gazetted Officer
Hall Ticket Number	[For office use]			
Name of the Examination Centre				
Exam Date	Paper	Reporting Time	Examination Time	Signature of the candidate
	Paper i			
	Paper ii			
	Paper iii			

IMPORTANT INSTRUCTIONS TO THE CANDIDATES

1. The candidates should wear face mask while entering the Examination Centre as a preventive measure from spreading of Corona Virus[COVID-19], failing which they will not be allowed into the Examination Centre.
2. Candidates shall produce their Hall Ticket at the entrance of the examination centre and also in the examination hall/room, failing which the candidates will not be allowed to write the examination. The candidates shall sign in the attendance sheet in the examination hall/room.
3. Candidates shall make their own arrangements for safe custody of their articles/things, outside the examination centre.
4. Candidates will not be permitted to enter into the examination hall/room after 10.30 AM for Paper – i and Paper- iii. For Paper -ii, candidates will not be permitted to enter into the examination hall after 2.30 PM.
5. Candidates shall not be allowed to leave the examination hall before 11.00 AM for Paper – i and Paper – iii. For Paper – ii, the candidates shall not be allowed to leave the examination hall before 3.00 PM.
6. Candidates have to write their Hall Ticket number at the space provided on the main answer booklet for each session of the examination i.e Paper – i, Paper – ii and Paper – iii provided to them or else the same will not be evaluated.
7. Answer sheets will not be valued if the candidates writes any irrelevant matter, symbols, religious marks or identification marks on any part of answer sheets, as it amounts to malpractice.
8. Candidates have to write the Question Number in the left margin of the answer papers, otherwise the answer written will not be evaluated.

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REGISTRAR GENERAL
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